

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**BENGALURU BENCH**

**ITEM No.10**  
**CP (IB) No. 194/BB/2022**

**IN THE MATTER OF:**

M/s. Clearwater Capital Partners Singapore Fund IV Pvt Ltd ... Petitioner  
Vs.  
M/s. Skylark Arcadia Pvt Ltd ... Respondent

**Order under Section 7 of Insolvency & Bankruptcy Code, 2016**

**Order delivered on 02.03.2023**

**CORAM:**

**JUSTICE (RETD.) T. KRISHNAVALLI**  
**HON'BLE MEMBER (JUDICIAL)**

**SH. MANOJ KUMAR DUBEY**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Petitioner : Sh. Dhyan Chinnappa, Sr. Counsel a/w  
Ms. Bhavya Mohan and Sh. Rahul M  
For the Respondent : Sh. C.K. Nandakumar, Sr. Counsel a/w  
Ms. Amrita Jain

**ORDER**

1. Heard Mr. Dhyan Chinnappa, learned Senior Counsel along with Ms. Bhavya Mohan and Mr. Rahul.M, learned Counsels for the Petitioner and Mr. C.K. Nandakumar, learned Senior Counsel along with Ms. Amrita Jain, learned Counsel for the Respondent.
2. The rejoinder has been filed by the Petitioner vide Diary No. 1151 dated 28.02.2023 and the same is taken on record.
3. List the C.P on **28.03.2023.**

Sd/-

**(MANOJ KUMAR DUBEY)**  
**MEMBER (TECHNICAL)**

Sd/-

**(T.KRISHNAVALLI)**  
**MEMBER (JUDICIAL)**